

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated.....

Registration No.....

Applicant (s)

VERSUS

Respondent (s)

A copy of the ORDER dated..... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

21.3.2005

None is present on behalf of the applicants Shri Manish Chourasia counsel for the respondents.

None is present on behalf of the applicants. I dispose of this OA by invoking the provisions of Rule 15 of the CAT (Procedures) Rules, 1987.

Heard, the learned counsel for the respondents and perused the records carefully.

Order reserved.

Sd/—

(Madan Mohan)
J M

Later on Ku.P.L.Shrivastava, counsel for the applicants has appeared and seeks permission to withdraw this OA with a liberty to file a fresh OA. Accordingly the aforesaid order is recalled.

Permission to withdraw the OA is granted. The OA is dismissed as withdrawn with a liberty to agitate ^{their} ~~his~~ grievances if still survive in accordance with the law.

Sd/—

(Madan Mohan)
J M



Issued
On 21.03.05

कार्या प्रतिलिपि

24-3-05

बन्धुभाषा अधिकारी
के.ए. प्र. जयपुर (म.प्र.)